

**NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD  
Court 2**

**(MP) Co.Appeal 34 of 2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)  
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 29.04.2021**

Name of the Company: Hom Nath Thakur  
(Home E H Pharma Pvt Ltd)  
V/s  
ROC Gwalior MP

Section 252(3) of the Companies Act, 2013.

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

- 1.
- 2.

**ORDER**  
**(through video conferencing)**

In view of the Office Order dated 19.04.2021, issued with the approval of acting Hon'ble President, NCLT only urgent matter will be taken up through video conferencing with effect from 20.04.2021 due to sharp increase in COVID 19 cases.

Accordingly, the matter is adjourned.

List the matter on 01.07.2021.

**VIRENDRA KUMAR GUPTA  
MEMBER TECHNICAL**

Dated this the 29<sup>th</sup> day of April, 2021

*Manorama*  
**MANORAMA KUMARI  
MEMBER JUDICIAL**